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(DEPARTMENT OF REVENUE)
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NOTIFICATION
(INCOME-TAX)

No. 2166 (P.No.197/183/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (2) of section 10 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby notifies 'Sir Ratan Tata Trusts' for the purpose of the said section from the assessment year 1976-77.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Chairman, Sir Ratan Tata Trust, Bombay House, Nani Bodi Street, Fort, Bombay 400 023.
2. The Commissioner of Income-tax, Bombay City-Iv, Bombay, with reference to his letter No.BC.TI/289/20/77-78, dt.11.1.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(F&M)/(Inv.), New Delhi.
5. Director of O&K Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Road, New Delhi (5 copies).
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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